

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 457 of 2020 in CP(IB) 586/NCLT/AHM/2019

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2020**

Name of the Company: Babulal R Jain
V/s
Jagadishchandra B Mistri
IRP for Sona Alloys Pvt Ltd

Section 60(5) IBC,2016 r.w Rule 11 of NCLT
rules,2016

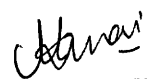
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

Sr. Advocate, Mr. Manish Bhatt with Advocate, Mr. Shashvata Shukla appeared on behalf of IRP. Sr. Advocate, Ms. Lakshmy Iyengar with Advocate, Mr. Tejas Trivedi and Advocate, Mr. Karan Sanghani appeared on behalf of Applicant.

On perusal of the records, it is found that the IRP has been replaced by RP vide order dated 20.10.2020 passed in IA 634/2020. In view of that fresh notice may be issued to the RP with 10 days' time to file reply, if any, by serving advance copy to the other side.

List the matter on 26.11.2020


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 23rd day of October, 2020